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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. No. 884/94.

Dt. of Decision : 29-7-1994.

Mr. Devidas

.. Applicant.

vs

1. The Sub-Divisional Officer,  
Telecommunication, Armoor,  
Nizamabad District.
2. The Telecom District Engineer,  
Nizamabad.
3. The Chief General Manager,  
Telecommunication, Doosanchar  
Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

25/7/94

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O.A.No. 884/94

Dt. 29.7.94

X As per Hon'ble Shri A.V.Haridasan, Member (Judl.) X

The applicant who claims to have been engaged as a casual labour under the respondents and disengaged with effect from 13.9.88 has filed this application for a direction to the respondents to consider his case for reengagement, and regularisation under the scheme for reengagement and regularisation of retrenched casual labourers. It is stated in the application that he made a representation to the respondents for which there is no response. When the application came up for hearing on admission the learned counsel for the respondents submitted that the respondents should consider this representation and take an appropriate decision within a time stipulated by the Tribunal. The learned counsel for the applicant also submits that the application may be disposed with such a direction.

2. In the light of the submission by the counsel on either side we admit the application and dispose of the same with a direction to the respondents to consider the claim of the applicant with reference to the documents in their possession

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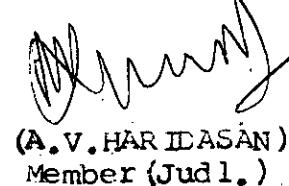
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and to extend the benefits given to similarly situated persons to him also, if his claim - not found to be genuine and if he is otherwise ineligible.

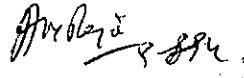
No order as to costs.

  
Member (Judl.)

  
(A.V. HARIDASAN)  
Member (Judl.)

Dated: 29th July, 1994

(Dictated in Open Court.)

  
DEPUTY REGISTRAR (J)

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To

1. The Sub Divisional Officer, Telecommunication, Armoor, Nizamabad District.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication, Deorsanchar Bhavan, Hyderabad.
4. One copy to Mr. K. Venkateswar Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

3/1/A/94  
29/7/94

Typed by

Compared by

Checked by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J) ✓

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A). ✓

Dated: 29.7.94 ✓

ORDER/JUDGMENT. ✓

~~M.C.R.P./C.P.NO.~~

C.A.NO. 884/94 <sup>int</sup> ✓

T.A.A.S. ✓

~~(W.P.NO. )~~

Admitted and Interim Directions  
Issued. ✓

Allowed. ✓

Disposed of with directions. ✓

Dismissed. ✓

Dismissed as Withdrawn. ✓

Dismissed for Default. ✓

Rejected/Ordered. ✓

No order as to costs. ✓

